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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 577/2023**

PR COMMISSIONER OF INCOME TAX CENTRAL 2

..... Appellant

Through: Mr Sanjeev Menon, Adv.

versus

MS BHUDEVA ESTATES PVT LTD

..... Respondent

Through: None

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

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12.10.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM No.53067/2023 [*Application filed on behalf of the appellant seeking condonation of delay of 51 days in re-filing the appeal*]

1. This is an application moved on behalf of the appellant/revenue, seeking condonation of delay in re-filing the appeal.

1.1 According to the appellant/revenue, there is a delay of 51 days in re-filing the appeal.

2. For the reasons given in the application, the delay is condoned.

3. The application is disposed of in the aforesaid terms.

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4. Mr Sanjeev Menon, learned standing counsel, who appears on behalf of the appellant/revenue, submits that the matter be stood over as he wishes to file the record that was made available before the statutory authority.

4.1 Leave in that behalf is granted.

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5. List the matter on 19.01.2024.
6. Since we have condoned the delay in re-filing, the Registry will dispatch a copy of this order to the respondent/assessee.
7. In case the respondent/assessee has any objection, it would have the liberty to approach the court, *albeit* at the earliest.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

OCTOBER 12, 2023/as

Click here to check corrigendum, if any